

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No.4531/2003

MYLAPORE CLUB

Appellant (s)

VERSUS

STATE OF TAMIL NADU &amp; ANR.

Respondent (s)

( With prayer for interim relief and office report)  
(For directions)  
With

C.A.No.6385/2003  
(With Appl.(s) for c/delay in filing SLP)  
C.A.No.6386/2003  
(With office report)  
C.A.No.7905/2003  
C.A.No.8853/2003  
C.A.No.9400/2003  
C.A.No.193/2004  
(With Appl.(s) for c/delay in filing SLP)  
C.A.No.1231/2004  
(With office report)  
C.A.No.1232/2004  
(With office report)  
C.A.No.5404/2004  
(With office report)

Date : 30/09/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE G.P. MATHUR  
HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Appellant (s)/  
Respondents

In C.A.4531/03 Mr. R. Sundaravardan, Sr. Adv.  
Mr. V. Balachandran, Adv.

In C.A.6385/03 Mr. R. Sundaravardan, Sr. Adv.  
Ms. Anjani Ayyagari, Adv.

In C.A.6386/03 Mr. K.K. Mani, Adv.  
Mr. Sandeep K.B., Adv.  
Mr. R. Borooah, Adv.

In C.A.9400/03 Mr. R. Sundaravardan, Sr. Adv.  
Mr. R. Nedumaran, Adv.

In C.A.7905/03 Mr. K.V. Viswanathan, Adv.  
Mr. K.V. Venkataraman, Adv.  
Mr. B. Ragunath, Adv.

Mr. K.R. Nambiar, Adv.

For Respondent (s)

Mr. K. Ramamoorthy, Sr. Adv.

Mr. R. Ayyam Perumal, Adv.

Mr. S. Vallinayagam, Adv.

Mr. Sri Ram J., Adv.

R-2 in CA 4531/03 & Mr. B. Sridhar, Adv.

CA 1231/03 Mr. K. Ram Kumar, Adv.

MR. K.K.Mani, Adv.

Mr. Sandeep K.B., Adv.

Mr. R. Borooah, Adv.

Mr. V. Sudeer, Adv.

Mr. Balaji Srinivasan, Adv.

Mr. MBRS. Raju, Adv.

Ms. S. Sunita, Adv.

Mr. J.B. Ravi, Adv.

Mr. S. Sachin, Adv.

Mr. S. Srinivasan, Adv.

C.A.193/04 Mr. K.R. Sasiprabhu, Adv.

Ms. G. Indira, Adv.

Mr.R. Anand Padmanabhan, Adv.

Mr. Pramod Dayal, Adv.

Ms.Amritha Sarayoo, Adv.

Mr. Subramonium Prasad, Adv.

Mr. A.T.M. Sampath, Adv.

Mr. S. Ravi Shankar, Adv.

Mr. V. Ramasubramanian, Adv.

Mr. K.V. Vijayakumar, Adv.

Mr. P. Narasimhan, Adv.

UPON hearing counsel the Court made the following

O R D E R

C.A.No.4531/2003

Learned counsel for the appellant states that a representation has been made to the respondent s seeking relief outside the Court and the representation is under consideration. The learned counsel for the respondents states that they do not have any instructions in that regard. On prayer made by the learned counsel for the appellant, the hearing is adjourned by eight weeks .

C.A.No.6385/2003,C.A.No.6386/2003,C.A.No.7905/2003, C.A.No.8853/2003,C.A.No.9400/2003,C.A.No.193/2004,

C.A.No.1231/2004,C.A.No.1232/2004,C.A.No.5404/2004

Adjourned by eight weeks as prayed.

( Satish K. Yadav )      ( Radha R. Bhatia )  
Court Master              Court Master